

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1885
ANSWERED ON:04.12.2014
DIVERSION OF COAL
Adhikari Shri Sisir Kumar

Will the Minister of COAL be pleased to state:

(a) whether the Government has received complaints against the Coal India Limited (CIL) and its subsidiaries for the diversion of coal meant for them to private players; and

(b) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWAL ENERGY (SHRI PIYUSH GOYAL)

(a)& (b): Mandate of Coal India Limited (CIL) is to mine and sell coal on the basis of Fuel Supply Agreement (FSA) / Memorandum of Understanding (MoU) to willing consumers having valid linkage / Letter of Assurance (LoA). Apart from this, consumers in small and medium sectors in the country, whose requirement is less than 4200 tonnes per annum are distributed earmarked quantity of coal through the agencies notified by State Governments. Some quantity is also sold through e-auction route. The coal is sold to all the above category of consumers, including private players, under proper authorization. Once delivery of coal has been effected at the delivery point by the selling coal company/subsidiary, the ownership / title and risk of coal so delivered stands transferred to purchaser. Therefore, the question of diversion of coal by CIL and its subsidiaries does not arise.